

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 127

IA(I.B.C)/1428(CH)2022

IA(I.B.C)/877(CH)2022

In

CP(IB) No. 41/Chd/Hry/2019

(Admitted)

IN THE MATTER OF

Raj Pal Theatre

...Petitioner-Operational Creditor

Versus

SRS Entertainment India Limited

...Respondent-Corporate Debtor

Under Section: 9, 33(1)(b)(i) to (iii) r/w 33(3), 60(5) IBC 2016

Order delivered on 15.05.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 06.06.2024.

Sd/-

Court Officer

May 15, 2024

Atiqur